

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/MP/2016 alongwith I.A. 24/2016

Subject : Petition seeking refund of the Late Payment Surcharge illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5.2011 alongwith interest and initiation of proceedings for revocation of the Inter-State Trading License of the Respondent No. 1.

Date of hearing : 22.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondent : Global Energy Private Limited and Others

Parties present : Shri Kumar Mihir, Advocate, JPVL
Shri Sahil Kaul, Advocate, GEPL

Record of Proceedings

Learned counsel for the respondent requested for two weeks time to file rejoinder to the reply filed by the petitioner in the I.A. Request was allowed by the Commission.

2. The Commission directed the respondent to file its rejoinder by 7.10.2016 with an advance copy to the petitioner. The Commission directed the respondent that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 18.10.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)